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Reserved

CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD.

ORIGINAL APPLICATION NO. 257 of 1987

Mahendra Prasad

..... Applicant.

Versus

Union of India and another

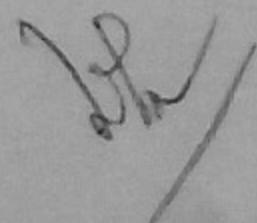
..... Opp. parties.

Hon'ble D.S.Misra-AM

Hon'ble G.S.Sharma-JM

(Delivered by Hon'ble D.S.Misra)

In this application under Section 19 of the Administrative Tribunals Act XIII of 1987 the applicant has challenged the two orders dated 24.2.1987 passed by the Senior Superintendent of Post Offices, Bareilly ordering recovery of Rs.1,500/- from the salary of the applicant and withholding increment of one year. An inquiry was held into his conduct and the Senior Superintendent of Post Offices, Bareilly had passed the above mentioned orders after holding that the charges framed against the applicant had been fully established and the applicant was held responsible for the loss. The order further states that the recovery of Rs.1,500/- shall be made in ten instalments of Rs.150/- each.



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We have heard learned counsel for the applicant, who conceded before us that the two orders were appealable orders under the CCS(CCA) Rules, 1965 and that the applicant had not preferred any appeal against the said orders. The applicant has, thus, failed to exhaust the departmental remedy available to him under the service rules. Learned Counsel for the applicant was unable to convince us ^{about} ~~any~~ special circumstance justifying admission of the case for adjudication without the applicant exhausting the departmental remedy available to him. We are accordingly of the opinion that this is not a fit case for admission under Section 20 of the A.T.Act.

The application is dismissed.

Bhma, 1.4.87
A.M.

J.M.
J.M.

Dt. 1.4.1987.

J.Singh.